

CCP 190/04

Dt. 24.02.2005.

Hon'ble Mr. A.K. Bhatnagar, JM.

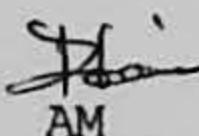
Hon'ble Mr. D.R. Tiwari, A.M.

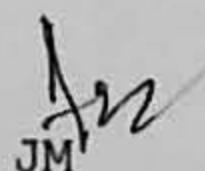
Sri B.B.Paul, learned counsel for the applicant.

This Contempt Petition has been filed for punishing the respondents for willful disobedience of the order dated 04.08.2004 passed by this Tribunal in O.A No. 803/04 by which one month time was granted to decide the representation filed by the applicant. Learned counsel for the applicant submits that he has sent his representation on 20.08.2004 along with certified copy of this order as stated in paragraph 7 of the CCP but no decision has yet been taken by the respondents till date.

In view of the statement of learned counsel for the applicant, issue notice to respondent No. 5 in OA No. 803/2004 returnable within four weeks. List on 18.04.2005.

OIR


AM


JM

Notice with Copy of /ANAND/
C.C.P. & copy of order
to respdt. No. 5 has
been sent through
Regd. post on 11/3/05.
Submitted. No undelivered notice/c.a.
v.w has been recd; so far.
12/4/05.